



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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DOR.CO.AID.No.D-49/12.28.311/2019-20

January 09, 2020

Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 – Hindu Cooperative Bank Ltd., Pathankot, Punjab -Relaxation in withdrawal limit

Reserve Bank issued Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 to Hindu Cooperative Bank Ltd., Pathankot, Punjab vide Directive DCBS.CO.BSD-IV No.D-9/12.28.311/2018-19 dated March 13, 2019 valid upto September 24, 2019. The Directive was modified from time to time last being modified vide Directive DCBR.CO.AID.No.D-17/12.28.311/2019-20 dated September 23, 2019. In terms of the existing Directions, among other conditions, a sum not exceeding Rs.10,000/- of the total balance in every savings bank or current account or any other deposit account by whatever name called, is allowed to be withdrawn by a depositor.

2. The Reserve Bank of India has reviewed the financial position of the said bank and considers it necessary in the public interest to modify the aforesaid directions. Accordingly, in exercise of powers vested in it under sub-sections (1) and (2) of Section 35A read with Section 56 of the Banking Regulation Act, 1949, Reserve Bank hereby directs that Paragraph 1 (i) of the Directive DCBS.CO.BSD-IV D-9/12.28.311/2018-19 dated March 13, 2019 as modified vide Directive DCBR.CO.AID.No.D-17/12.28.311/2019-20 dated September 23, 2019 issued to The Hindu Cooperative Bank Ltd., Pathankot, Punjab may be further modified as under:

"i. A sum not exceeding Rs.25,000/- (Rupees Twenty Five Thousand only) of total balance in every savings bank account or current account or term deposit account or any other deposit account (by whatever name called); may be allowed to be withdrawn

Contd..2/-

सहकारी बैंक विनियमन विभाग, केन्द्रीय कार्यालय, सी-7, पहली/दूसरी मंज़िल, बान्द्रा-कुर्ला संकुल, बान्द्रा (पूर्व), मुंबई - 400 051. भारत
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हिंदी आसान है, इसका प्रयोग बढ़ाइए

चेतावनी: रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिये किसी की भी व्यक्तिगत जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, Passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.

by depositor, provided that wherever such depositor is having liability to the bank in any manner, i.e. either as a borrower or surety, including loans against the bank deposits, the amount may be adjusted first to the relevant borrowal account/s."

The amount required to pay the depositors should be kept by the bank separately in an escrow account and/or in earmarked securities which will be utilised by the bank only to pay to the depositors as per the revised Directions.

3. Other terms and conditions of the Directive under reference as modified from time-to-time, shall remain unchanged.



(Neeraj Nigam)
Chief General Manager